

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Ref: Petition No. 80/TT/2012

Date: 6.7.2012

To,

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 from anticipated DOCO to 31.03.2014 for 50 % series compensation at Meerut (Extension) on Tehri Pooling Point (Koteshwar) – Meerut 765 kV 2*S/C lines (charged at 400 kV) under Transmission System associated with Koteshwar HEP, for tariff block 2009-14 period in Northern Region.

Sir,

Please refer to your petition mentioned above, and this Commission's earlier letter dated 11.4.2012 (copy enclosed). In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.7.2012:

- a) Justification along with documentary evidence for condoning the delay as it was due to delay in supply of the equipments , which is a contractual bilateral issue between petitioner and the supplier.
- b) Details of LD to be levied on contractor as per provision of contract, along with documentary evidence.
- c) As per the Form 5C attached with the petition date of award was 02.03.2009 and date of completion of work as per LOA was 17.06.2006. These dates seems to be incorrect. Clarification in this regard .

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(V. Sreenivas)

Deputy Chief (Legal)